

have, however, been advised to send Instructors for re-training.

(b) Mysore, Tamil Nadu, Orissa, Punjab, Maharashtra, Delhi Administration, Rajasthan, Madhya Pradesh, West Bengal and Uttar Pradesh have deputed instructors for re-training.

(c) It is for the State Government to decide whether to depute any instructors for re-training or not. The reasons why the Haryana Government did not depute any officers for re-training are not known to the Central Government.

Seats and Admission in Industrial Training Institutes

6630. SHRI B. S. BHAURA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of Industrial Training Institutes in each State and Union Territory together with the number of seats permissible for the admission of students in these Institutes;

(b) the number of such seats which are technical and non-technical in each State/Union Territory;

(c) the number of students who were actually on the rolls of such Institutes in each State during the last three years, year-wise; and

(d) the reasons for the decrease in the admission of students in technical trades in Industrial Training Institutes and the steps being taken to improve the admission ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See No. LT 2076/72*]

(c) A statement is laid on the table of the House : [*Placed in Library. See No. LT—2076/72*]

(d) Does not arise, as the figures show a trend towards increase.

Officers In charge of planning for Industrial Training in Industrial Training Institutes

6631. SHRI B S BHAURA : Will the Minister of LABOUR AND REHABILITATION be pleased to state the names of the officers who are in-charge of planning for Industrial Training in Industrial Training Institutes in each State/Union Territory together with their technical or non-technical qualifications ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : A list is laid on the table of the House. [*Placed in Library. See No LT—2077/72*] These officers are under the administrative control of the State Governments and as such the information regarding their technical and non-technical qualifications is not available with the Central Government.

Ratio of L D Cs and U D Cs in Regional office of E P F O Bihar

6632. SHRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the ratio of L. D. Cs. and U. D. Cs. in the Regional office of the Employees Provident fund Organisation in Bihar is not according to the revised scale which the Central Provident Fund Commissioner has prescribed and if so, the ratio prescribed; and

(b) whether the number of U. D. Cs. should be more than what is there today and if so, the required strength of U. D. Cs. and the reasons why the C. P. F. C. does not sanction the required strength of U. D. Cs. in the Regional Office in Bihar ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The Provident Fund authorities have reported as under:—

(a) and (b). The Central Board of Trustees decided that the ratio of Upper Division Clerks to Lower Division Clerks may be changed from 1 : 2 to 2 : 1 and that the conversion of the posts of Lower Division Clerks may be made consistent

with the availability of successful candidates in the departmental promotion examination to the grade of Upper Division Clerk. On the basis of the decision of the Central Board of Trustees, 10 posts of Lower Division Clerks in the Regional Office, Bihar, could be converted into those of Upper Division Clerks. This has been done.

Submission of Returns of Family Pension Scheme

6633. SHIRI R. P. YADAV : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether exempted units under Section 17 of the E.P.F. Act, 1952, are not required to submit monthly returns in regard to newly introduced family pension scheme and there is a wide range of confusion in this regard as Central Office has also not issued clear-cut instructions, if so, the remedies thereof;

(b) whether Public Sector Undertakings, having been granted exemptions, are not complying properly by not depositing the pension contributions into Account No. X; if so, the details of such public sector undertakings exempted units under Section 17 of the Employees Provident Funds and Family Pension Act, which are not depositing the pension contribution etc; and

(c) the action considered to set things right ?

THE MINISTER OF LABOUR AND REHABILITATION (SHIRI K. KHADILKAR) : The Provident Fund Authorities have reported as under :

(a) No. All factories/establishments granted exemption under Section 17 of the Employees' Provident Funds and Family Pension Fund Act, 1952 are required to submit monthly returns in regard to newly introduced Family Pension Scheme in the prescribed proforma which are were circulated to all Regional Provident Fund Commissioners in July, 1971.

(b) and (c). The information is not readily available. However, the Regional Provident Fund Commissioners have been

instructed to ensure compliance of the provisions of the Employees' Provident Funds and Family Pension Fund Act, 1952 and the Family Pension Scheme, 1971 framed thereunder.

इंडियन नेशनल माइन ओवरमैन सरदार एण्ड शाट फायरजं एसोसिएशन के सदस्यों को दी गई सुविधायें

6634. श्री धनशाह प्रधान : क्या श्रम और पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आई० टी० यू० अधिनियम के अन्तर्गत रजिस्टर्ड इण्डियन नेशनल माइन ओवरमैन सरदार एण्ड शाट फायरजं एसोसिएशन के सदस्यों को अन्य कोयला खानों के समान सुविधायें नहीं दी जाती है और क्या सरकार को इस बारे में कोई अभ्यावेदन दिया गया है, यदि हाँ, तो उस पर सरकार का क्या कार्यवाही करने का विचार है; और

(ख) उनके हितों की रक्षा के संबंध में सरकार का क्या कदम उठाने का विचार है ?

श्रम और पुनर्वासि मंत्री (श्री आर० के० खाडिलकर) : (क) और (ख). कुछ माँगों के संबंध में एक ज्ञापन इंडियन नेशनल माइन्स एसोसिएशन से इस मंत्रालय में प्राप्त हुआ था। ओवरमैन, सरदार एण्ड शाट फायरजं एसोसिएशन के प्रतिनिधि श्रम मंत्री को भी मिले। इन माँगों के संबंध में उन्हें स्थिति स्पष्ट कर दी गई थी। प्रतिनिधियों को श्रम मंत्री के साथ जो बातचीत हुई उसको ध्यान में रखते हुए, मामले की ओर आगे जाँच की जा रही है।

बंगाल तथा बिहार में कोयले के मूल्य

6635. श्री धनशाह प्रधान : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हाल ही में बंगाल तथा बिहार में कोयले के मूल्यों में वृद्धि की गई है;